

[डा० राम मनोहर लोहिया]

सरकार का कर्तव्य हो जाता है कि राजस्थान सरकार और विधान-सभा को हिदायत दे कि इन कायदे-कानूनों को तोड़ कर तुमने अपराध किया है और चूंकि भारत सरकार ने अपने कर्तव्य को नहीं निभाया है, इस लिये यह भारत सरकार की असफलता है। यह केन्द्र का प्रश्न है और केन्द्र की असफलता के ऊपर हमारा स्थगन प्रस्ताव है। इस लिये मैं आपसे कहना चाहता हूँ कि यहाँ पर राजस्थान में क्या हुआ, क्या नहीं हुआ, इस के ऊपर बहस न चलायें, बहस इस बात पर चलायें कि क्या उसने कोई पाप किया है या नहीं, राजस्थान में कायदे-कानून और संविधान का पालन हुआ है या नहीं। अगर यह साबित हो जाता है तो हम कहने के लिये तैयार हैं कि वहाँ संविधान तोड़ा गया है, वहाँ कायदे-कानून तोड़े गये हैं। इस लिये आप यह स्थगन प्रस्ताव यहाँ पर लें और उस पर बहस करें।

Mr. Deputy-Speaker: I have already said that...

श्री मधु लिमये (मुंगेर) : अभी इतनी जल्दी आप निर्णय न दें, और लोगों की बात भी सुन लीजिये, जो कि उसकी पुष्टि में कहीं जायगी।

Mr. Deputy-Speaker: I have told the hon. Members on a suggestion made by Dr. Singhvi that I am prepared to reconsider the question. The hon. Members may please come and discuss with me. If I am satisfied and there is a case, then I will bring it up.

We should now go to the next business. (Interruptions).

श्री बागड़ी (हिसार) : यहाँ करो, वहाँ क्या करोगे।

श्री हुकम चन्द कश्यप : सब लोगों की यही राय है कि इस विषय को सदन में ही लीजिये। यह सदन में बात करने का विषय है, सदन में सब लोगों के विचार सुनिये।

Mr. Deputy-Speaker: If Members go on like this, we cannot proceed with the business.

श्रीराम सेवक यादव : सदन के नेता क्या कहना चाहते हैं, जरा बह सुन लीजिये अध्यक्ष महोदय।

Mr. Deputy-Speaker: Order, order.

Shri S. M. Banerjee: I want to make one submission....

Mr. Deputy-Speaker: Order, order. Shri S. M. Banerjee may resume his seat.

Shri S. M. Banerjee: I want to speak on something different.

Shri Shashi Ranjan (Pupri): May we know whether the Chair is to take directions from the Opposition Members?

Mr. Deputy-Speaker: Now, Papers to be laid on the Table.

Shri Hem Barua (Gauhati): I think the Leader of the House wanted to say something.

12.16 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF UGC FOR 1964-65

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): On behalf of Shri M. C. Chagla, I beg to lay on the Table a copy of the Annual Report of the University

Grants Commission for the year 1964-65, under section 18 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-5635/66]

ANNUAL REPORTS OF PYRITES AND CHEMICALS DEVELOPMENT COMPANY LTD., FERTILIZER CORPORATION OF INDIA LTD., INDIAN OIL CORPORATION LTD., HINDUSTAN ORGANIC CHEMICALS LIMITED, OIL AND NATURAL GAS COMMISSION AND REVIEWS BY GOVERNMENT ON THE WORKING THEREOF.

The Minister of Petroleum and Chemicals (Shri Alagesan): I beg to lay on the Table a copy each of the following papers:

- (1) (i) Annual Report of the Pyrites and Chemicals Development Company Limited, New Delhi, for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-5636/66].
- (2) (i) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-5637/66].
- (3) (i) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and

Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956;

- (ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-5638/66].
- (4) (i) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956;
- (ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-5639/66].
- (5) Annual Report of the Oil and Natural Gas Commission for the year 1964-65 under sub-section (3) of section 23 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library. See No. LT-5640/66].

Shri S. M. Banerjee (Kanpur): I want to make one submission, Sir. Kindly hear me.

Mr. Deputy-Speaker: I shall have to ask the hon. Member to go out. He is obstructing the proceedings of the House.

Shri S. M. Banerjee: Kindly hear me. I want to say something on a different matter.

Mr. Deputy-Speaker: I shall hear him in that case afterwards.

श्री रामसेवक यादव (बाराबंकी) :
सदन के नेता को सुन लीजिये, वह क्या कहना चाहते हैं ?

Mr. Deputy-Speaker: Order, order.